

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH



C.P. No.313/2005 In  
O.A. No.1674/2004

New Delhi this the 15<sup>th</sup> day of December, 2005

Hon'ble Shri V.K. Majotra, Vice Chairman (A)  
Hon'ble Shri Shanker Raju, Member (J)

Jai Singh  
S/o Shri Parbhathi Lal,  
Resident of Chandavas,  
Dist. Rewari, Rewari.

-Applicant

(By Advocate: Shri Khairati Lal)

Versus

1. Shri V.N. Mathur,  
General Manager,  
Northern Railway,  
Baroda House, New Delhi.
2. Shri R.K. Singh,  
Chairman, Railway Board,  
New Delhi.

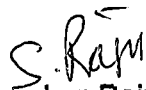
-Respondents

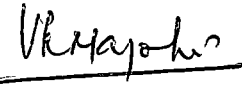
(By Advocate: Shri Satpal Singh)

**ORDER (Oral)**

**Hon'ble Shri Shanker Raju, Member(J)**

In the light of an order passed by the respondents on 4.11.2005 in compliance of our orders, this C.P. is disposed of and notices to the respondents are discharged with liberty to the applicant to assail his grievance in accordance with law.

  
(Shanker Raju)  
Member (J)

  
(V.K. Majotra)  
Vice Chairman (A)

15.12.05

cc.